



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

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गुरुवार, डिसेंबर २६, २०१९/पौष ५, शके १९४१

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असाधारण क्रमांक १०५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Local Authority Members' Disqualification (Amendment) Act, 2019 (Mah. Act No. XXXV of 2019), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXV OF 2019.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 26th December 2019).

An Act further to amend the Maharashtra Local Authority Members' Disqualification Act, 1986.

WHEREAS, both Houses of the State Legislature were not in session ;

AND WHEREAS, the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Local Authority Members' Disqualification Act, 1986, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra Local Authority Members' Disqualification (Amendment) Ordinance, 2019 on the 6th August 2019 ;

Mah. XX
of 1987.
Mah.
Ord.
XVII of
2019.

(१)

AND WHEREAS, it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Seventieth Year of the Republic of India as follows :—

Short title and
commencement.

1. (1) This Act may be called the Maharashtra Local Authority Members' Disqualification (Amendment) Act, 2019.

(2) It shall be deemed to have come into force on the 6th August 2019.

Amendment
of section 2
of Mah. XX
of 1987.

2. In section 2 of the Maharashtra Local Authority Members' Disqualification Act, 1986, (hereinafter referred to as "the principal Act"), —

Mah. XX
of 1987.

(i) for clause (h), the following clause shall be substituted, namely :—

"(h) "Municipal Council" means a Municipal Council constituted under the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965 and also includes the *Nagar Panchayat* constituted under the said Act ;";

Mah. XL
of 1965.

(ii) in clause (m), after sub-clause (iii), the following sub-clause shall be added, namely :—

"(iv) in relation to the Municipal Council, means the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965; ".

Mah. XL
of 1965.

Repeal of
Mah. Ord.
XVII of 2019
and saving.

3. (1) The Maharashtra Local Authority Members' Disqualification (Amendment) Ordinance, 2019, is hereby repealed.

Mah.
Ord.
XVII of
2019.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.